

[English]

MR. SPEAKER : Please listen to me. You first listen to me.

(Interruptions)

[Translation]

SHRI BRAHAMANANDA MANDAL : This is a very serious matter...(Interruptions)

MR. SPEAKER : No, this is not allowed.

(Interruptions)

[English]

MR. SPEAKER : You cannot behave like this in the House. Please listen to me.

(Interruptions)

MR. SPEAKER : Do you know when the Speaker is standing, you cannot stand? Will you kindly learn some norms?

(Interruptions)

MR. SPEAKER : Again you are doing the same thing.

(Interruptions)

[Translation]

SHRI PRAHALAD PATEL (Sivani) : Mr. Speaker, Sir, three MPs under the leadership of Kumari Uma Bharti are sitting on Dharna in front of Rail Bhawan demanding conversion of meter gauge line into broad gauge line.

[English]

MR. SPEAKER : I understand every issue is important.

(Interruptions)

MR. SPEAKER : Can you listen to me? Why can't the House listen to the Speaker? What is this?

Mr. Bangarappa, during the Zero Hour you get only a couple of minutes and you don't get the response from the Government. If you raise this matter under Rule 377, Government is supposed to reply to what extent the action is taken. But if you raise it in the Zero Hour, no action is contemplated from the Government. During the Zero Hour, you just raise the issue. This is the practice. On an issue like Cauvery, I do not think you are benefited by raising it during the Zero Hour. Why don't you come through some other method? Why don't you come through some other motion? I will consider it.

(Interruptions)

SHRI S. BANGARAPPA : I know all these Rules, Sir, with your kind permission I would like to submit one thing. I not only tried to raise this matter during the Zero Hour but I have sent a notice under Rule

377 also because I know the position of raising the matter during the Zero Hour. Yesterday I tried to raise this matter during the Zero Hour. But you said, 'I am going to take up this matter as the first item tomorrow', i.e. today. Sir, what happened? You said there are some other urgent matters. But you are not telling what happened to that notice. You please protect us.

MR. SPEAKER : Matter under Rule 377 is balloted. I don't have any hand in that.

SHRI S. BANGARAPPA : The matter may not be taken up today because you are hard pressed for time. The matter may be postponed to Monday or Tuesday or to some other day. Cauvery matter is not a small matter. It is an urgent matter. You know the importance. I am appealing to you. You please try to protect us. You suggest me some other Rule to which I can take recourse to so that we can raise the matter today itself. You please suggest. Other Members have also given notice. The matter is very urgent.

MR. SPEAKER : Mr. Bangarappa, you kindly come to my Chamber. We will discuss. We will find a way out. We will meet today. We will explore the possibilities as to how it can be done.

(Interruptions)

SHRI BASU DEB ACHARIA : Sir, you allowed me to speak...(Interruptions)

[Translation]

SHRI BRAHAMANAND MANDAL : Mr. Speaker, Sir, there is nothing like a Government in Bihar. (Interruptions) I want to know as to whether Union Government is ready to take any responsibility of that state or not. (Interruptions) Such incidents are taking place. We want your protection for raising this issue. (Interruptions) Mr. Speaker, Sir, that Government has no justification to remain in power. Thirty people are killed in a single day. The Minister of Home Affairs should make a statement in this regard. (Interruptions) There is nothing like a Government in Bihar state. A parallel Government of the criminals, led by persons of ruling party is running there. (Interruptions)

[English]

MR. SPEAKER : Please allow him to speak
(Interruptions)

MR. SPEAKER : I have allowed him to speak
(Interruptions)

MR. SPEAKER : Do not go beyond that
(Interruptions)

MR. SPEAKER : Shri Acharia, this matter should go to the Committee on the Papers Laid on the Table of the House. I have given a ruling to Shri

Upendra, that this matter should go to the Committee on the Papers Laid on the Table of the House.

(Interruptions)

SHRI BASU DEB ACHARIA (Bankura) : Sir, I was the Chariman of the Assurance Committee for more than two years and I have seen a number of recommendations made by the Assurance Committee. Those recommendations have not been implemented by the different Ministries. So, I would like you, Sir, to direct the Government so that the assurance given on the floor of the House are implemented within the stipulated time, that is, within three months. I feel that the recommendations made, particularly by the Assurance Committee should not be ignored. Those recommendations should be implemented by the different Ministries and that type of a direction should be made by the hon. Speaker.

Sir, I have another urgent matter to be raised regarding the hunger strike by the Central Government employees *(Interruptions)*

MR SPEAKER No No That is your way of doing How do you confuse me? Why do you try to confuse me like this?

(Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) Mr Speaker, Sir, I had no intention to speak today without your permission *(Interruptions)*

MR SPEAKER No, no, you please speak

SHRI ATAL BIHARI VAJPAYEE Sir, you have given an opportunity to an hon'ble member of Bihar to highlight the terrible situation emerged out by Kala-azar. But I don't think that the situation has been presented in the House with utmost concern. Kala-azar has assumed the form of an epidemic. Hundreds of people are dying. Medicines are not available there. Yesterday, I saw a TV programme in which it was stated that doctors are saying that medicines are to be sent from Delhi but Delhi is unaware of this. Children are dying. People are dying. Like every year, this year also the epidemic has assumed its extreme form. This issue has been raised but no result has come out. I request you to draw the attention of the Government towards this and to ask the Government to make a statement on this.

MR SPEAKER Is there anything from the Government on this? This is quite a serious thing.

(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA KUMAR JENA) . Sir, on this issue, the Government would like to make a statement. After collecting a

detailed information a statement will be made on this issue.

MR. SPEAKER . Today?

SHRI SRIKANTA KUMAR JENA : If it is possible, today; or else on Monday...*(Interruptions)*

MR. SPEAKER : Okay, it has got the attention of the Government. I think, it is enough.

12.18 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA KUMAR JENA) . Sir, with your permission, Sir, I rise to announce that Government Business during the week commencing Monday the 15th July, 1996 will consist of

- 1 Consideration of any item of Government Business carried over from today's Order Paper
- 2 Discussion on the Statutory Resolutions seeking disapproval of the following Ordinances and consideration and passing of the Bills replacing these Ordinances
 - (a) The Supreme Court and High Court Judges (Conditions of Service) Amendment Ordinance 1996
 - (b) The Constitution (Scheduled Tribes) Order (Amendment) Ordinance 1996
 - (c) The Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Ordinance, 1996
 - (d) The Building and Other Construction Workers' Welfare Cess Ordinance, 1996
 - (e) The Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Ordinance, 1996
- 3 General Discussion on the Railway Budget for 1996-97
- 4 Discussion and Voting on Demands for Grants on Account (Railways) for 1996-97

As Members are aware that the Railway Budget for 1996-97 will be presented on Tuesday, the 16th July, 1996 immediately after Question Hour.

[Translation]

PROF. PREM SINGH CHANDUMAJRA (Patiala) Mr Speaker, Sir, in Punjab, for the last 3 years crops